

FORM G (Re issued)


INVITATION FOR EXPRESSION OF INTEREST FOR  
ANMOL STEEL PROCESSORS PRIVATE LIMITED

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Anmol Steel Processors Private Limited <b>PAN: AAACA8336Q</b> <b>CIN: U27100MH1994PTC078196</b>
2.	Address of the registered office	D-15, M.I.D.C., Industrial Area, Talaja, Navi Mumbai, Maharashtra, India, 410208.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	<b>Industrial Plot at:</b> Plot No. D 11, Vile Bhagad Industrial Area, Virchiwadi, Mangaon, District Raigad, Maharashtra.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in the last financial year	NA
7.	Number of employees/ workmen	NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For further details write an email to <a href="mailto:cirp.aspl@gmail.com">cirp.aspl@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	For detailed EOI and eligibility criteria, please write an email to <a href="mailto:cirp.aspl@gmail.com">cirp.aspl@gmail.com</a>
10.	Last date for receipt of expression of interest	27.01.2025
11.	Date of issue of provisional list of prospective resolution applicants	30.01.2025
12.	Last date for submission of objections to provisional list	04.02.2025
13.	Date of issue of final list of prospective resolution applicants	06.02.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08.02.2025
15.	Last date for submission of resolution plans	10.03.2025
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.aspl@gmail.com">cirp.aspl@gmail.com</a>

Date: 11.01.2025  
Place: Mumbai



SD/-   
IP Megha Agrawal  
Resolution Professional  
For Anmol Steel Processors Private Limited  
IBBI/IPA-001/IP-P01456/2018-19/12272  
AFA valid up to – 31.12.2025  
Email: [cirp.aspl@gmail.com](mailto:cirp.aspl@gmail.com)

**Registered address:-** 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur -440012.

**Get prediction sitting at home with Palm Print**

Love, romance, sex, family relations, job, wealth, home happiness, house, education, marriage, children, luck, work, honor, sorrow, illness, etc.

**R. R. Mishra**  
Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press

Whatsapp & Mobile **9820113194**

**DISCLAIMER**

The Free Press Journal does not vouch for the authenticity or veracity of the claims made in any advertisement published in this newspaper. Readers are advised to make their own inquiries or seek expert advice before acting on such advertisements.

The printer, publisher, editor and the proprietors of the Free Press Journal Group of newspapers cannot be held liable in any civil or criminal court of law or tribunal within India or abroad for any alleged misleading or defamatory content or claim contained in any advertisement published in this newspaper or uploaded in the epaper on the official website. The liability is solely that of the advertiser in which The Free Press Journal has no role to play.

**CHANGE OF NAME**

**NOTE**

Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM SANJAY KUMAR GULSHAN THAPAR TO SANJAY GULSHAN THAPAR AS PER DOCUMENTS. CL- 001

I HAVE CHANGED MY NAME FROM JAMES JEBAS NADAR TO JAMESJEBAS JOEL NADAR AS PER DOCUMENTS. CL- 010

I, SUVARNA SPOUSE OF NO 6909774L, NK DALVI SUDHIR VASANT RESIDENT OF VILL-- NAYANE, POST-- DEVHRE TAL-- MANDANGAD. HAVE CHANGED MY NAME FROM SUVARNA TO SUVARNA SUDHIR DALVI AND MY DATE OF BIRTH IS 01/06/1958 VIDE AFFIDAVIT DATED 06/01/2025 BEFORE EXECUTIVE MAGISTRATE,MANDANGAD. CL- 101

I, JAYASHRI SPOUSE OF NO 2750909, SEP, JANARDAN DALVI RESIDENT OF VILLAGE AND POST KOKARE, TEH-- CHILPLUN, DIST-- RATNAGIRI, HAVE CHANGED MY NAME FROM JAYASHRI TO JAYASHRI JANARDAN DALVI AND MY DATE OF BIRTH IS 01/06/1956 VIDE AFFIDAVIT DATED 31/12/2024 BEFORE EXECUTIVE MAGISTRATE, CHILPLUN. CL- 110

I HAVE CHANGED MY NAME FROM RAJENDRA PANT TO RAJENDRA SACHITANAND PANT, AS PER DOCUMENT. CL- 201

I HAVE CHANGED MY NAME FROM MOHD NAVAID FAROOQUI TO NAVAID FAROOQUE AS PER DOCUMENTS. CL- 210

I HAVE CHANGED MY OLD NAME FROM JOANNA CAJETAN RODRIGUES TO MY NEW NAME JOHANNA CAJITAN RODRIGUES AS PER AADHAR CARD NO. 3433 9217 5067. CL- 301

I HAVE CHANGED MY NAME FROM VARUN RAJIV PAHWA TO VAARUN RAJIV PAHWA AS PER MAHARASHTRA GOVERNMENT GAZETTE NO. (M- 24235590). CL- 423

I HAVE CHANGED MY NAME FROM JUHI VARUN PAHWA TO JUHI VAARUN PAHWA AS PER MAHARASHTRA GOVERNMENT GAZETTE NO. (M-24311827). CL- 424

I HAVE CHANGED MY NAME FROM PUSHPA ARJUN MODAK TO SUREKHA SURESH SUDRIK AS PER DOCUMENT. CL- 501

I HAVE CHANGED MY NAME FROM JANMOHAMMAD RAJHWAL KHAN TO JAN MOHAMMAD REZUAL KHAN AS PER DOCUMENTS. CL- 601

I HAVE CHANGED MY NAME FROM ANGELINA ABHISHEK YADAV TO ANGELINA ABHISHEK KUMAR AS PER GOVT. OF MAHARASHTRA GAZETTE NO. (M-2455136). CL- 701

I HAVE CHANGED MY NAME FROM KAJAL KUMARI K JAIN TO KAJAL BHARAT BOKADIA AS PER DOCUMENTS. CL- 759

I HAVE CHANGED MY NAME FROM NAZIYA YUSUF KHAN TO NAZIYA ZAKI SARDAR AS PER AADHAR CARD NO. 609970070022. CL- 773

I HAVE CHANGED MY NAME FROM ALISHA ABHISHEK KUMAR YADAV TO ALISHA ABHISHEK KUMAR AS PER GOVT. OF MAHARASHTRA GAZETTE NO. (M- 2455105). CL- 801

I, NILOFAR ANWAR, WIFE OF ZULFIKAR MOHAMMED IQBAL ABDULLA DHANSE, HOLDING INDIAN PASSPORT NO. 71987320 DATED 21 MAY 2015 (ISSUE DATE) ISSUED AT BAHRAIN & HOLDING ADHAR CARD NO. 34729224247, HAVING PERMANENT RESIDENCE AT AT POST TALUKA ROHA, UPPER MOHALLA, DIST. RAIGAD, 402109, MS. PRESENTLY RESIDING AT FLAT 11, BLDG. 1868, ROAD 639, MANAMA, BLOCK 306, BAHRAIN WILL HENCEFORTH BE KNOWN AS NILOFAR ZULFIKAR DHANSE, OBJECTIONS IF ANY MAY BE FORWARDED TO EMBASSY OF INDIA, P.O.BOX 26106, AL-SEEF, KINGDOM OF BAHRAIN. CL- 886

I HAVE CHANGED MY NAME FROM ABHISHEK KUMAR YADAV TO ABHISHEK SHYAMBALI KUMAR AS PER GOVT. OF MAHARASHTRA GAZETTE NO. (M-2455112). CL- 901

I HAVE CHANGED MY NAME FROM SUDHA MUNNALL GUPTA TO SUDHA ABHISHEK KUMAR AS PER GOVT. OF MAHARASHTRA GAZETTE NO. (M- 2455107). CL- 999

I, BHAWNA ISRANI, R/O OF FLAT NO 52, 2ND FLOOR, VISHWA, PLOT NO 52, EASTERN EXPRESS HIGHWAY, SION (W), MUMBAI, MAHARASHTRA 400022, HAVE CHANGED MY NAME TO BHAWANA ISRANI FOR ALL FUTURE PURPOSES. CL- 401

**VACATION NOTICE**

**ICIICI Bank** Branch Office: ICIICI Bank Ltd Office Number 201-B, 2nd Floor, Road No 1 Plot No-83, W/II Ft Park, Wagle Industrial Estate, Thane (West)- 400604

Notice Is Hereby Given To The Applicants/guarantors/mortgagors Mr. Mustaq Hazeri Mohd Choudhary/ Mr. Wazir Mohd Choudhary S/o, Mohammed Sharif/ Mr. Wazir Mohd Choudhary S/o, Mohammed Sharif Alias Mr. Hazi Wazir Mohd Choudhary To Vacate The Movable Articles In The Property Situated At Flat No. 1203, 12th Floor, Building No. 4, Gaurav Woods Co-Operative Housing Society Limited, Survey No. 435, 436 of Hissa No. 2, Survey No. 437 of Hissa No. 2,3,4,5,6,8,1, Survey No. 440 of Hissa No. 3,4,5,6,8,11,12,13.1 & 7 of Village Navghar, District & Sub-District Thane, Maharashtra.

The Possession of Which Is Taken By ICIICI Bank Limited, on January 03, 2025 Under Section 13(4) of The Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002. Within The Period of 7 Days From The Date of Publication of This Notice. Please Take Note That If You Fail To Vacate The Movable Articles, ICIICI Bank Limited, Will Be Constrained To Auction The Property Along With The Movable Articles Lying In The Property At Your Own Cost And Consequences And ICIICI Bank Limited, Will Not Be Responsible For The Same.

Date: January 10, 2025  
Place: Thane

Sd/- Authorised Officer- ICIICI Bank Limited

**म.प्र. राज्य पर्यटन विकास निगम मर्यादित**  
पर्यटन भवन, भद्रभद्रा रोड, भोपाल- 462003

फोन नं. : +91-755-4027100, 2774340/42, वेबसाइट : www.mpstcd.com  
क्रमांक : 07/यात्रिकी/पत्रिनि/25 दिनांक : 10.01.2025

निविदा सूचना 03/ 2025 STD\_394968\_1

मध्यप्रदेश राज्य पर्यटन विकास निगम भोपाल द्वारा निम्नलिखित कार्य हेतु ऑनलाइन (Online) निविदा प्रपत्र APPENDIX 2.10 पर म.प्र. लोक निर्माण विभाग में उपयुक्त श्रेणी में पंजीकृत ठेकेदारों से आमंत्रित की जाती है। कार्य का नाम:- ओरछा जिला निवाड़ी में विभिन्न स्तरों के संरक्षण का कार्य एवं नोड्स, रोड, शोप, आर्कियोलॉजिकल पार्क, टॉयलेट का निर्माण, फसाड का सुधार, अन्य सिविल कार्य एवं (आंतरिक एवं बाहरी विद्युतीकरण के कार्य सहित) (18 माह) कार्य की अनुमानित लागत राशि रु. 3745.20 लाख वेबसाइट पर ऑनलाइन भुगतान कर निविदा प्रपत्र (टेंडर डॉक्यूमेंट) वेबसाइट के माध्यम से क्रय किये जा सकते हैं। निविदा प्रपत्र ऑनलाइन क्रय करने की अंतिम तिथि 03.02.2025 समय सायं 05:00 बजे तक निर्धारित है। कार्य का विस्तृत विवरण वेबसाइट <https://mptenders.gov.in> पर देखा जा सकता है।

म.प्र. माध्यम/118271/2025 कार्यपानन यंत्री

**JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED**  
(Govt. of Jharkhand Undertaking)  
JUIDCO BHAVAN, KUTCHERY ROAD, RANCHI-834001, JHARKHAND.

Ph No.: +91-651-2225878, e-mail ID-pdt.juidco@gmail.com  
GIN: U45200JH2013SGC001752

NIT No.: JUIDCO/NIT/I&D and STPs Palamu PMC/643  
Date:- 10.01.2025

**Notice Inviting Tender 1st Call**

1. Name of the Work	Request for Proposal for Selection of Consultant for preparation of Detailed Project Report (DPR) and providing Project Management Consultancy (PMC) services for Interception & Diversion and STPs along with related infrastructure in 9 towns in Palamu Cluster in Jharkhand.
2. Mode of submission of bids	e-tendering ( <a href="http://jrharkhandtenders.gov.in">http://jrharkhandtenders.gov.in</a> )
3. Tender Fee & Earnest Money Deposit (EMD) (IN INR)	Tender Fee: Rs.10,00,000/- (Rupees Ten Lakhs only) (Non-Refundable) EMD: Rs. 2,00,00,000/- (Rupees Two Lakhs only) (to be paid Online)
4. Date of publication of Tender online	10.01.2025, 1700 Hrs
5. Date of Pre-Bid meeting	20.01.2025, 1600 Hrs
6. Last Date/Time for submission of online bids	03.02.2025, 1700 Hrs
7. Last Date of submission of EMD and Tender fees	04.02.2025, 1700 Hrs
8. Date of Bid Opening	04.02.2025, 1730 Hrs
9. Tender fee and EMD submission address	Jharkhand Urban Infrastructure Development Company Limited, JUIDCO Bhawan, Kutchery Road, Ranchi - 834001
10. Helpline no.	+91 651 2225878

Note: Only e-tenders will be accepted. Further details are available on Jharkhand Government e-procurement website <http://jrharkhandtenders.gov.in>  
Sd/- Project Director (Tech) JUIDCO Ltd.  
PR 344010 (Urban Development and Housing)24-25-D

**APPENDIX IV-A**  
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Sammaan Capital Limited** (formerly known as **Indiabulls Housing Finance Ltd.**) (CIN : L65922DL2005PLC13629) ("Secured Creditor"), the physical possession of which has been taken by the Authorized Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 29.01.2025 from 04.00 P.M. to 05.00 P.M., for recovery of Rs. 33,03,647/- (Rupees Thirty Three Lakh Three Thousand Six Hundred Forty Seven only) i.e. Rs. 27,99,233/- (Rupees Twenty Seven Lakh Ninety Nine Thousand Two Hundred Thirty Three only) pending towards Loan Account No. HLLHTN00436045, and Rs. 5,04,414/- (Rupees Five Lakh Four Thousand Four Hundred Fourteen only) pending towards Loan Account No. FHHTN00436092, by way of underwriting principal, arrears (including accrued late charges) and interest till 01.01.2025 with applicable force interest in terms of the Loan Agreement and other related loan document(s) w.e.f. 02.01.2025 along with legal expenses and other charges due to the Secured Creditor from GANESH VASUDEV KARPE and SWATI GANESH KARPE. The Reserve Price of the Immovable Property will be Rs. 90,00,000/- (Rupees Nine Lakh only) and the Earnest Money Deposit ("EMD") will be Rs. 90,00,000/- (Rupees Ninety Thousand only) i.e. equivalent to 10% of the Reserve Price.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

FLAT BEARING NUMBER 1 - 405, ADMEASURING CARPET AREA OF 26.94 SQUARE METERS AND BALCONY ADMEASURING 4.14 SQUARE METER ON THE 4TH FLOOR, IN "TYPE - C" IN BUILDING KNOWN AS "IVY", IN THE RESIDENTIAL PROJECT KNOWN AS "LABDHI GARDENS", SITUATED AT REVENU WADIA OF AHWAL TALUKA, RAIGAD, TALUKA KARJAT, DISTRICT RAIGAD, RAIGAD-410101, MAHARASHTRA.

For detailed terms and conditions of sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaancapital.com; Contact No : 0124-6910910, +91 7065451024; E-mail id : auctionhelpline@sammaancapital.com. For bidding, log on to [www.auctionfocus.in](http://www.auctionfocus.in).

Sd/- AUTHORIZED OFFICER SAMMAAN CAPITAL LIMITED (Formerly known as INDIABULLS HOUSING FINANCE LTD.)

Date : 06.01.2025  
Place : RAIGAD

**बैंक ऑफ़ महाराष्ट्र**  
Bank of Maharashtra  
A GOVT. OF INDIA UNDERTAKING

Asset Recovery Branch: Janmangal, 4th Floor, 45/47, Mumbai Samachar Marg, Fort, Mumbai-400023, Tel: 8657472964 Email: Bom1450@mahabank.co.in / Bmrgr1450@mahabank.co.in

**POSSESSION NOTICE** (For Immovable Property) [Rule 8(i)]

AB59/Possession\_Letter/HL/2024-25/

Whereas, the Authorized Officer of Bank of Maharashtra under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 26.09.2024 under Section 13 (2) calling upon Borrower/s Mrs. Sadaf Malikjaan Khan & Mrs. Anna Amir Dar to repay the amount mentioned in the notice being outstanding of Rs. 30,81,116.00 plus unapplied interest thereon, together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notices.

The Borrower/s, Mrs. Sadaf Malikjaan Khan & Mrs. Anna Amir Dar, having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Co Borrower mentioned hereinabove in particular and to the public in general that the Authorized Officer of Bank of Maharashtra has taken **Symbolic possession** of the properties described herein below in terms of the powers the power conferred on him under Section 12(4) of Act read with rule 8 of the Security Interest Enforcement Rules 2002, on this 07.01.2025

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the property and any dealings with the aforesaid property will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

**DESCRIPTION OF THE PROPERTY**

Equitable Mortgage of, Flat No.3002, 30th floor, Building No.1A, Paradigm Ananya, which is constructed on land bearing CTS No.4110 C/1 (part), Village Oshiwara, Taluka Andheri, Mumbai-400102, admeasuring 34.22 Sgm carpet area in the name of Mrs. Sadaf M Khan & Mrs. Anna A Dar and the plot being bounded as: East: CTS No.410 C/1 (part); West: 13.4 mtr wide D P Road; North: CTS No.410 C/1 (part) and South: CTS No.410 C/1 (part).

Sd/-  
Place: Mumbai  
Date: 07.01.2025  
Asst General Manager / Chief Manager & Authorized Officer, Asset Recovery Branch

**बैंक ऑफ़ महाराष्ट्र**  
Bank of Maharashtra  
A GOVT. OF INDIA UNDERTAKING

Asset Recovery Branch: Janmangal, 4th Floor, 45/47, Mumbai Samachar Marg, Fort, Mumbai-400023, Tel: 8657472964 Email: Bom1450@mahabank.co.in / Bmrgr1450@mahabank.co.in

**POSSESSION NOTICE** (For Immovable Property) [Rule 8(i)]

AB59/Possession\_Letter/HL/2024-25/

Whereas, the Authorized Officer of Bank of Maharashtra under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 26.09.2024 under Section 13 (2) calling upon Borrower/s Mrs. Sadaf Malikjaan Khan & Mrs. Anna Amir Dar to repay the amount mentioned in the notice being outstanding of Rs. 30,81,116.00 plus unapplied interest thereon, together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notices.

The Borrower/s, Mrs. Sadaf Malikjaan Khan & Mrs. Anna Amir Dar, having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Co Borrower mentioned hereinabove in particular and to the public in general that the Authorized Officer of Bank of Maharashtra has taken **Symbolic possession** of the properties described herein below in terms of the powers the power conferred on him under Section 12(4) of Act read with rule 8 of the Security Interest Enforcement Rules 2002, on this 07.01.2025

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the property and any dealings with the aforesaid property will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

**DESCRIPTION OF THE PROPERTY**

Equitable Mortgage of, Flat No.3002, 30th floor, Building No.1A, Paradigm Ananya, which is constructed on land bearing CTS No.4110 C/1 (part), Village Oshiwara, Taluka Andheri, Mumbai-400102, admeasuring 34.22 Sgm carpet area in the name of Mrs. Sadaf M Khan & Mrs. Anna A Dar and the plot being bounded as: East: CTS No.410 C/1 (part); West: 13.4 mtr wide D P Road; North: CTS No.410 C/1 (part) and South: CTS No.410 C/1 (part).

Sd/-  
Place: Mumbai  
Date: 07.01.2025  
Asst General Manager / Chief Manager & Authorized Officer, Asset Recovery Branch

**PUBLIC NOTICE**

We the undersigned have to state here as under:

The Public Notice property is being owned by us by the execution of necessary documents and we are in possession of the property. The said documents show our ownership in the property. That no other persons are entitled to ask for any right over the said property namely : Survey No. 41, Hissa No. 1, admeasuring 3440 sq.mtrs. situated at : Village Ghodbunder, Taluka/District Thane, within the limit of Mira Bhyander Municipal Corporation.

We hereby inform if any person, claiming any share, right, title, interest of any nature or any claim or demand whatsoever into or upon the above said property or any part thereof or otherwise howsoever is said to be null & void. If any claim in the property, inform us within 14 days from the date of publication hereof failing which, it shall be presumed that we are the sole owners of the said property and there is no right, interest, claim in respect of the said property and if any, the same shall be considered as waived off.

Date: 11.01.2025 Sd/-  
Mrs. Padma Ramesh Jain / Mr. V. K. Wadhwa & Ors.  
Address : 14/163, R.K. Nagar, S.V. Road, Khar (West), Mumbai-400 052

**PUBLIC NOTICE**

This is to inform the general public that my client, an adult Indian inhabitant, intends to purchase from Mr. Sudeep Kumar Agrawal, residing at H. No. 82, Shri Jamuna Dham, Goverdhan Road, Mathura-281001 ("Seller"), a residential Flat No. A-4301, admeasuring 854 square feet carpet area, on the 43rd floor of Lodha Parkside Building ("said Flat") in the project known as "Lodha Park" developed by Macrotech Developers Limited, situated at P. B. Marg, Worli, Mumbai -400013.

The said Flat is presently owned by the Seller who had acquired the same from Jawala Real Estate Private Limited vide Agreement for Sale dated February 21, 2014 registered with the office of Sub-Registrar of Assurances. Any person having any right, title, interest, claim or demand of whatsoever nature against or to the said Flat by way of sale, exchange, mortgage, charge, gift, trust, maintenance, inheritance, possession, lease, lien or otherwise howsoever is hereby required to make the same known in writing along with documentary support to the undersigned at the address mentioned below within 14 days from the date of publication hereof, failing which the claim(s) if any, shall be considered as waived and/or abandoned, and my client shall proceed to complete the transaction without any reference to such claim(s).

Date: January 11, 2024 Adv. Sanket Jain  
Place : Mumbai 105, Prasad Chambers, Opera House, Mumbai - 400004  
Email : smjainassociates@gmail.com  
Mob :- 9967431831

**PUBLIC NOTICE**

Notice is hereby given that my client intends to purchase from Mrs. Kanchan S. Tarte the property being Office No. 201, area admeasuring 230.48 sq. mtrs., (Carpet), on the second floor, in the building no. 7 known as Sarvodaya Garden Building No. 1, 2 & 7 Co-op. Hsg. Soc. Ltd., standing on plot of land bearing S. No. 243, H. No. Part, situated at Village-Kalyan, Taluka Kalyan, District: Thane. Mrs. Kanchan S. Tarte had purchased the said office from M/s. Shree Sai Developers vide agreement for sale dt. 31/12/2010 registered at Sr. No. 8840/2010 on 31/12/2010.

If any person/s is/are having or claiming any share, right, title, interest or has any objection of whatsoever nature in respect of the said office/s or still or if the said office/s or still are mortgaged, charged etc., with any bank/financial institution, may intimate the same in writing along with supporting documentary evidence to the undersigned within 15 days from the date of publication of this notice, failing which claims and/or objections if any shall be deemed to have been waived and / or abandoned and my client shall complete the transaction without any reference to such claims. Date: 10/01/2025

Sd/-  
Adv. Mrs. Jhansi M. Chandwani  
Office No. 119, 1st floor, Shree Sidhivinyak Sankul, Oak Bang, Station Road, Kalyan (W), Dist. Thane.

**PUBLIC NOTICE**

Notice is hereby given that my client intends to purchase from Mrs. Kanchan S. Tarte the property being Office No. 201, area admeasuring 230.48 sq. mtrs., (Carpet), on the second floor, in the building no. 7 known as Sarvodaya Garden Building No. 1, 2 & 7 Co-op. Hsg. Soc. Ltd., standing on plot of land bearing S. No. 243, H. No. Part, situated at Village-Kalyan, Taluka Kalyan, District: Thane. Mrs. Kanchan S. Tarte had purchased the said office from M/s. Shree Sai Developers vide agreement for sale dt. 31/12/2010 registered at Sr. No. 8840/2010 on 31/12/2010.

If any person/s is/are having or claiming any share, right, title, interest or has any objection of whatsoever nature in respect of the said office or if the said office is mortgaged, leased, charged etc., with any bank/financial institution, may intimate the same in writing along with supporting documentary evidence to the undersigned within 15 days from the date of publication of this notice, failing which claims and/or objections if any shall be deemed to have been waived and / or abandoned and my client shall complete the transaction without any reference to such claims. Date: 10/01/2025

Sd/-  
Adv. Mrs. Jhansi M. Chandwani  
Office No. 119, 1st floor, Shree Sidhivinyak Sankul, Oak Bang, Station Road, Kalyan (W), Dist. Thane.

**PUBLIC NOTICE**

Notice is hereby given that my client intends to purchase from Mrs. Kanchan S. Tarte the property being Office No. 201, area admeasuring 230.48 sq. mtrs., (Carpet), on the second floor, in the building no. 7 known as Sarvodaya Garden Building No. 1, 2 & 7 Co-op. Hsg. Soc. Ltd., standing on plot of land bearing S. No. 243, H. No. Part, situated at Village-Kalyan, Taluka Kalyan, District: Thane. Mrs. Kanchan S. Tarte had purchased the said office from M/s. Shree Sai Developers vide agreement for sale dt. 31/12/2010 registered at Sr. No. 8840/2010 on 31/12/2010.

If any person/s is/are having or claiming any share, right, title, interest or has any objection of whatsoever nature in respect of the said office or if the said office is mortgaged, leased, charged etc., with any bank/financial institution, may intimate the same in writing along with supporting documentary evidence to the undersigned within 15 days from the date of publication of this notice, failing which claims and/or objections if any shall be deemed to have been waived and / or abandoned and my client shall complete the transaction without any reference to such claims. Date: 10/01/2025

Sd/-  
Adv. Mrs. Jhansi M. Chandwani  
Office No. 119, 1st floor, Shree Sidhivinyak Sankul, Oak Bang, Station Road, Kalyan (W), Dist. Thane.

**Supreme**  
People who know plastics best

**THE SUPREME INDUSTRIES LIMITED**  
Regd. Office: 612, Raheja Chambers, Nariman Point, Mumbai - 400 021  
Telephone No. 022-62570000/ 62570025  
CIN-135920MH1942PLC003554  
Email: investor@supreme.co.in

**NOTICE**

Notice is hereby given that pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and all applicable laws if any, the meeting of the Board of Directors of the Company will be held on Monday, the 20<sup>th</sup> January, 2025 to consider and take on record the Unaudited Financial Results of the Company for the Third Quarter ended 31<sup>st</sup> December, 2024.

The said information is also available on the website of the Company at [www.supreme.co.in](http://www.supreme.co.in) and also on the website of the Stock Exchanges [www.nseindia.com](http://www.nseindia.com) (National Stock Exchange of India Limited) and [www.bseindia.com](http://www.bseindia.com) (BSE Limited)

For The Supreme Industries Limited  
Sd/-  
R. J. Saboo  
VP (Corporate Affairs) & Company Secretary  
Place : Mumbai,  
Dated : 10<sup>th</sup> January, 2025

**PUBLIC NOTICE**

NOTICE is hereby given that the Folio no JSW0722494 Certificate No. : 2598145 Distinctive no 2397025331 - 239702630 for Equity shares Nos, 1000 shares of JSW STEEL LTD standing in the name of VAIJAYANTI CHANDRASHEKHAR JAPE and CHANDRASHEKHAR VYANKTESH JAPE has / have been lost and the undersigned has / have applied to the Company to issue duplicate Certificate(s) for the said shares . Any person who has any claim in respect of the said shares should write to the Registrar < Kfn Technologies Limited - Selenium Tower B, Plot-31-32 Gachibowli, Financial District, Hyderabad-500032. Within one month from this date else the company will proceed to issue duplicate Certificate(s).  
Date : 11.01.2025

Name of the Shareholder  
VAIJAYANTI CHANDRASHEKHAR JAPE

**PUBLIC NOTICE**

Notice is hereby given that my client intends to purchase from Mr. Lalit Shreenivas Tarte the property being Shop No. 1, 2, 3 & 4 on the ground floor, area admeasuring 60.40 sq. mtrs. (Carpet) + 164.03 sq. mtrs. silt in the building no. 7 known as Sarvodaya Garden Building No. 1, 2 & 7 Co-op. Hsg. Soc. Ltd., standing on plot of land bearing S. No. 243, H. No. Part, situated at Village-Kalyan, Taluka Kalyan, District: Thane. Mr. Lalit Shreenivas Tarte had purchased the said shops & silt from M/s. Shree Sai Developers vide agreement for sale dt. 31/12/2010 registered at Sr. No. 8841/2010 on 31/12/2010.

If any person/s is/are having or claiming any share, right, title, interest or has any objection of whatsoever nature in respect of the said shops & silt or if the said shops & silt are mortgaged, charged etc., with any bank/financial institution, may intimate the same in writing along with supporting documentary evidence to the undersigned within 15 days from the date of publication of this notice, failing which claims and/or objections if any shall be deemed to have been waived and / or abandoned and my client shall complete the transaction without any reference to such claims. Date: 10/01/2025

Sd/-  
Adv. Mrs. Jhansi M. Chandwani  
Office No. 119, 1st floor, Shree Sidhivinyak Sankul, Oak Bang, Station Road, Kalyan (W), Dist. Thane.

**PUBLIC NOTICE**

TAKE NOTICE that the Beneficiaries of Late Mrs. Teresa Virat Gidwaney are intending to sell and I am intending to purchase the immovable property described in the Schedule hereunder written free from all encumbrances.

Any person having any claim or right in respect of the said property by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession, possession of original title deeds or encumbrance howsoever or otherwise is hereby required to intimate to the undersigned within 14 days from the date of publication of this notice of his such claim, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding on me.

**SCHEDULE**  
**DESCRIPTION OF THE PROPERTY**

ALL THAT residential premises being Flat No. 1-B, admeasuring 1177 sq.ft Built up area as per registered Deed of Transfer and Assignment dated 27th December 1991 on the First floor in the Building known as "SAURABH" in Saurabh Premises Co-operative Society Ltd., at Plot No. 24-E, Sarojini Road, Santacruz (West), Mumbai-400054, together with one covered parking space, situated on Plot No.24-E bearing C.T.S. No. G/603, of Bandra Division in Municipal 'H' Ward together with 5 (five) shares of face value of Rs. 50/- (Rupees fifty) each, of the aggregate value of Rs. 250/- (Rupees Two Hundred and Fifty only) bearing distinctive Nos. 06 to 10 represented by Share Certificate No. 2 issued by the Saurabh Premises Co-operative Society Ltd.  
Dated this 11th day of January 2025.

Sd/-  
MRS. VANITA JAISINGH BHINDER  
Flat No. N 438, Tarapore Towers, Oshiwara Off Link Road, Azad Nagar, Andheri (West), Mumbai - 400 053

**PUBLIC NOTICE**

TAKE NOTICE that the Beneficiaries of Late Mrs. Teresa Virat Gidwaney are intending to sell and I am intending to purchase the immovable property described in the Schedule hereunder written free from all encumbrances.

Any person having any claim or right in respect of the said property by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession, possession of original title deeds or encumbrance howsoever or otherwise is hereby required to intimate to the undersigned within 14 days from the date of publication of this notice of his such claim, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding on me.

**SCHEDULE**  
**DESCRIPTION OF THE PROPERTY**

ALL THAT residential premises being Flat No. 1-B, admeasuring 1177 sq.ft Built up area as per registered Deed of Transfer and Assignment dated 27th December 1991 on the First floor in the Building known as "SAURABH" in Saurabh Premises Co-operative Society Ltd., at Plot No. 24-E, Sarojini Road, Santacruz (West), Mumbai-400054, together with one covered parking space, situated on Plot No.24-E bearing C.T.S. No. G/603, of Bandra Division in Municipal 'H' Ward together with 5 (five) shares of face value of Rs. 50/- (Rupees fifty) each, of the aggregate value of Rs. 250/- (Rupees Two Hundred and Fifty only) bearing distinctive Nos. 06 to 10 represented by Share Certificate No. 2 issued by the Saurabh Premises Co-operative Society Ltd.  
Dated this 11th day of January 2025.

Sd/-  
MRS. VANITA JAISINGH BHINDER  
Flat No. N 438, Tarapore Towers, Oshiwara Off Link Road, Azad Nagar, Andheri (West), Mumbai - 400 053

**PUBLIC NOTICE**

TAKE NOTICE that the Beneficiaries of Late Mrs. Teresa Virat Gidwaney are intending to sell and I am intending to purchase the immovable property described in the Schedule hereunder written free from all encumbrances.

Any person having any claim or right in respect of the said property by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession, possession of original title deeds or encumbrance howsoever or otherwise is hereby required to intimate to the undersigned within 14 days from the date of publication of this notice of his such claim, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding on me.

**SCHEDULE**  
**DESCRIPTION OF THE PROPERTY**

ALL THAT residential premises being Flat No. 1-B, admeasuring 1177 sq.ft Built up area as per registered Deed of Transfer and Assignment dated 27th December 1991 on the First floor in the Building known as "SAURABH" in Saurabh Premises Co-operative Society Ltd., at Plot No. 24-E, Sarojini Road, Santacruz (West), Mumbai-400054, together with one covered parking space, situated on Plot No.24-E bearing C.T.S. No. G/603, of Bandra Division in Municipal 'H' Ward together with 5 (five) shares of face value of Rs. 50/- (Rupees fifty) each, of the aggregate value of Rs. 250/- (Rupees Two Hundred and Fifty only) bearing distinctive Nos. 06 to 10 represented by Share Certificate No. 2 issued by the Saurabh Premises Co-operative Society Ltd.  
Dated this 11th day of January 2025.

Sd/-  
MRS. VANITA JAISINGH BHINDER  
Flat No. N 438, Tarapore Towers, Oshiwara Off Link Road, Azad Nagar, Andheri (West), Mumbai - 400 053

**PUBLIC NOTICE**

TAKE NOTICE that the Beneficiaries of Late Mrs. Teresa Virat Gidwaney are intending to sell and I am intending to purchase the immovable property described in the Schedule hereunder written free from all encumbrances.

Any person having any claim or right in respect of the said property by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession, possession of original title deeds or encumbrance howsoever or otherwise is hereby required to intimate to the undersigned within 14 days from the date of publication of this notice of his such claim, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding on me.

**SCHEDULE**  
**DESCRIPTION OF THE PROPERTY**

ALL THAT residential premises being Flat No. 1-B, admeasuring 1177 sq.ft Built up area as per registered Deed of Transfer and Assignment dated 27th December 1991 on the First floor in the Building known as "SAURABH" in Saurabh Premises Co-operative Society Ltd., at Plot No. 24-E, Sarojini Road, Santacruz (West), Mumbai-400054, together with one covered parking space, situated on Plot No.24-E bearing C.T.S. No. G/603, of Bandra Division in Municipal 'H' Ward together with 5 (five) shares of face value of Rs. 50/- (Rupees fifty) each, of the aggregate value of Rs. 250/- (Rupees Two Hundred and Fifty only) bearing distinctive Nos. 06 to 10 represented by Share Certificate No. 2 issued by the Saurabh Premises Co-operative Society Ltd.  
Dated this 11th day of January 2025.

Sd/-  
MRS. VANITA JAISINGH BHINDER  
Flat No. N 438, Tarapore Towers, Oshiwara Off Link Road, Azad Nagar, Andheri (West), Mumbai - 400 053

**PUBLIC NOTICE**

TAKE NOTICE that the Beneficiaries of Late Mrs. Teresa Virat Gidwaney are intending to sell and I am intending to purchase the immovable property described in the Schedule hereunder written free from all encumbrances.

Any person having any claim or right in respect of the said property by way of

